

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 734  
ANSWERED ON FRIDAY, THE 14<sup>th</sup> DECEMBER 2018  
[AGRAHAYANA 23,1940 (SAKA)]  
GROWTH OF CORPORATE SECTOR  
QUESTION**

**734. SHRIMATI KAMLA DEVI PAATLE:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**Be pleased to state:**

- (a) The details of growth rate achieved by the Indian corporate sector during the last three years and the current year;  
(b) whether the Indian corporate sector has played its role in reducing unemployment in the country and if so, the details thereof; and  
(c) the steps taken/being taken by the Government to boost the growth of corporate sector?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी )

(a): The growth of Indian Corporate Sector in terms of number of active companies for the financial year 2015-16, 2016-17, 2017-18 and 2018-19 up to 31st October, 2018 is given below:

<b>Financial year</b>	<b>Number of active companies</b>
<b>2015 – 2016</b>	<b>10,88,780</b>
<b>2016 – 2017</b>	<b>11,69,303</b>
<b>2017 – 2018</b>	<b>11,59,945</b>
<b>Up to 2018 - 2019</b>	<b>11,16,362</b>

(b): The impact on employment due to Indian Corporate Sector has not been assessed.

(c): The Ministry of Corporate Affairs has taken a number of measures to boost the growth of the corporate sector in the country. Some of the steps taken include introduction of the integrated Simplified Pro forma for

**Incorporating Companies Electronically (SPICe) Form for name reservation; incorporation of companies; allotment of Director Identification Number (DIN) and allotment of Permanent Account Number (PAN) and first Tax Deduction and Collection Account Number (TAN) for a company; doing away with requirement for minimum paid up capital; making common seal for companies optional; zero fee being charged by the Ministry of Corporate Affairs for incorporation of all companies with authorized capital up to Rs.10 lakh or upto 20 members where no share capital is applicable. The Central Registration Centre was established in 2016 under Section 396 of the Companies Act, 2013 for speedier processing of incorporation related e-forms i.e. reservation of name and incorporation of companies. Other departments have also taken steps with emphasis on simplification of existing rules and procedures and use of information technology for automation to the extent feasible with a view to ease doing business.**

**The Government is also continuously taking steps to boost industrial production. Key initiatives taken, inter-alia, include 'Make in India' initiative under which thrust sectors have been identified to provide a push to manufacturing in India, 'Startup India' initiative and 'Ease of Doing Business'. Further, Foreign Direct Investment (FDI) Policy and procedures have been simplified and liberalized progressively.**

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